

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. A..... 664 of 1999

Applicant (s)..... Raghunath Pradhan Respondent (s)..... 001 888

Advocate for Applicant (s)..... M/s. Ashok K. Misra Advocate for Respondent (s).....

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>200 for M 50/- filed</p> <p>For Negn pl.</p> <p>AB</p> <p>27/1/2000</p> <p>Set (9) 27/1/2000</p> <p>Fe Admin pl.</p> <p>AB</p> <p>5/1/2000</p> <p>Bench</p> <p>S. J. M.</p>	<p style="text-align: center;">REGISTER</p> <p style="text-align: right;"><i>By</i> <u>Paradee</u> <i>By</i> <u>Registrar</u></p> <p><u>ORDER NO. 1, DATED 06-01-2000.</u></p> <p>Seen the Petition. Heard Mr. A. K. Misra, learned Counsel for the applicant and Mr. A. K. Bose, learned Senior Standing Counsel (Central) appearing for the Respondents, on whom a copy of the petition has been served. After hearing learned counsel for both sides, we feel that this case can be disposed of at the stage of admission.</p> <p>Applicant's case is that his father Mitra Pradhan was working as Poultry Attendant when he passed away on 12.10.98. Death certificate dated 13.11.1998 is at Annexure-1. The deceased Govt. employee left behind his two sons, and the widow. The eldest son is the present applicant. On his behalf the widow, applied for compassionate appointment in her letter dated 19.11.1998, at Annexure-3 addressed to the Director, Central Poultry Breeding Farm, Bhubaneswar under whom</p>

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The deceased employee was working. The Director, Central Poultry Breeding Farm, Bhubaneswar, in his letter dated 5.5.1999 (Annexure-5) informed the widow that her representation has been forwarded to the Deputy Secretary, Department of AH and Dairying, Government of India, Ministry of Agriculture, Krishi Bhawan, New Delhi with recommendation. Applicant was also directed that she should address future correspondence to the Dy. Secretary. It is submitted by learned counsel for the applicant that in accordance with the consolidated instruction regarding compassionate appointment dated 9.10.93 issued by the Department of Personnel and Training, the case of applicant has not yet been considered and the matter is still pending. In view of this, he wants a direction to be issued to the Deputy Secretary for disposing of the representation within a specified time period. After hearing learned counsel for both sides, this Original Application is disposed of with a direction to the Deputy Secretary, Govt. of India, Deo. of AH and Dairying, Ministry of Agriculture, Krishi Bhawan, New Delhi (Respondent No.1) to dispose of the representation of the widow of Mitra Pradhan which has been forwarded to him by the Director, Central Poultry Breeding Farm, Bhubaneswar at it appears from the letter dated 5.5.99 at Annexure-5. This representation, if still pending with the Deputy Secretary, should be disposed of within a period of 90 days from the date of receipt of a copy of this order, strictly in accordance with the consolidated instructions issued by the Deptt. of Personnel and Training dated 9.10.93 and the

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result thereof be intimated to the applicant within fifteen days thereafter. With the above directions the OA is disposed of. No costs.

free copy

of order dt. 6/1/2000
with copies of
application sent

to all respondents
by Regd. Post. The
same copy of
order given to
applicant's
counsel.

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Vice-Chairman

Member (Judicial)

Rath
14/1

Pradeep
S/14/2000
S.O.